CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH - COURT NO. 02

Excise Appeal No. 89150 of 2018

(Arising out of Order-in-Appeal No. NGP-II/APPL/115/17-18 dated 25.06.2018 passed by Commissioner CGST & Central Excise, Nagpur-II)

Pepsico India Holding Pvt. Ltd. **.....Appellant**
D-7 MIDC, Paithan, Aurangabad,
Maharashtra – 431148.

VERSUS

Commissioner of Central Excise & Service Tax, Nagpur **.....Respondent**
N-5, Town Centre, Cidco, Aurangabad,
Maharashtra 431030.

Appearance:

Shri Saurabh, Advocate for the Appellant
Shri Sanjay Hasija, Authorized Representative for the Respondent
CORAM:
HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85415/2020

Date of Hearing: 28.02.2020
Date of Decision:28.02.2020

Per: S.K. MOHANTY

When the matter was called for hearing, a letter dated 28.02.2020 was submitted by the appellant representative before the Bench. After going through the same, I find that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as withdrawn.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

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